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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

C.P. No.65 of 2003
IN
O.A. No.2049 of 2001

This the 7th day of February, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.K. Malhotra, Member (A)

1. Mrs. N.K. Ammini
Working in Malaria Research Centre (ICAR)
22, Sham Nath Marg, New Delhi.
2. Mrs. Prem Singhal
Working in Malaria Research Centre (ICAR)
22, Sham Nath Marg, New Delhi.
3. R.N. Yadav
Laxmi Tower
C-1/33, Azadpur,
Delhi-110033.

....Applicants

(By Advocate : Ms. Deepa, learned proxy counsel
for Shri C.N. Sreekumar)

Versus

1. Prof. N.K. Gaguly
Director General (ICAR)
Ansari Nagar, New Delhi-110029.
2. Dr. S.K. Subba Rao,
Director (MRC),
22, Sham Nath Marg, Delhi-110054.

...Respondents

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J):


Applicants have filed the present Contempt Petition alleging that the respondents have not complied with the directions of this Tribunal contained in order dated 11.4.2002 in OA No.2049/2001.

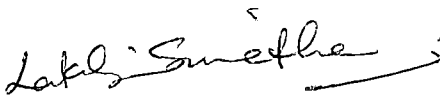
2. We, however, note from the annexure to Contempt Petition, in particular, the Memorandum dated 8.11.2002 issued by the respondents in compliance of the aforesaid order of the Tribunal, the respondents have issued appointment orders in respect of all the

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three applicants. We are unable to agree with the contentions of the learned proxy counsel that there has been any willful ^{or} ~~and~~ contumacious disobedience of the Tribunal's order ^{or} ~~to~~ justify action to be taken against the alleged contemnors/respondents in this Contempt Petition.

3. For the reasons given above, CP 65/2003 is dismissed.


(S.K. Malhotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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